

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
PRASHANTI LAND DEVELOPERS PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	Prashanti Land Developers Private Limited
2.	Date of incorporation of corporate debtor	December 6 th , 2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45200MH2005PTC157848
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: - G 2/3 Gujlaxmi Apartments, Off Ram Mandir Road, Babhai Naka Borival (West), Mumbai-400092
6.	Insolvency commencement date in respect of corporate debtor	February 26 th , 2024 (Order received on February 27 th , 2024)
7.	Estimated date of closure of insolvency resolution process	August 24 th , 2024 (180 days from the date of Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Primus Insolvency Resolution & Valuation Pvt. Ltd. (an IPE registered as IP) IBBI/IPE-0072/IPA-2/2022-23/50002 Details of Authorized Signatory: Mr. Krishna Gopal Ratanlal Maheshwari, Director
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:- C-4-E/135, Janak Puri, New Delhi-110058 Email ID registered with the Board: info@primusresolutions.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence: 408, 4 th Floor, Manish Chambers, Sonawala Road, Goregaon (East), Mumbai-400063 Email Id: cirp.prashanti@gmail.com
11.	Last date for submission of claims	March 11 th , 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	Relevant Forms and Details of authorized representatives are available at:	The relevant forms can be downloaded at https://ibbi.gov.in/home/downloads

*NA-Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court-II has ordered the commencement of a corporate insolvency resolution process of PRASHANTI LAND DEVELOPERS PRIVATE LIMITED on February 26th, 2024 (Order received on February 27th, 2024).

The creditors of PRASHANTI LAND DEVELOPERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before March 11th, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative form among the three insolvency professionals listed against entry no 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Krishna Gopal Ratanlal Maheshwari
Director & Authorized Signatory
Primus Insolvency Resolution & Valuation Pvt. Ltd.
acting as Interim Resolution Professional
Reg No: IBBI/IPE-0072/IPA-2/2022-23/50002

Date: February 29th, 2024

Place: Mumbai

AFA Valid upto: 13.12.2024